GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UN-STARRD QUESTION NO. 994
ANSWERED ON MONDAY, JULY 26, 2021/ SRAVANA 4, 1943 (Saka)

COOPERATIVE REGULATION

QUESTION

994. DR. UMESH G. JADHAV:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री 
be pleased to state:

(a) whether the Co-operatives regulation has been re-aligned to reflect the 
present times;

(b) if so, the details thereof and if not, whether the changes have been planned 
in near future and if so, the details thereof;

(c) whether the duality of regulation and supervision for the sector will 
continue even after forming new Ministry; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF 
STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE 
(INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS 

[RAO INDERJIT SINGH]

(a) to (d): The Ministry of Corporate Affairs (MCA) administers the provisions of 
the Companies Act, 2013, the Limited Liability Partnership Act, 2008 and the 
Insolvency and Bankruptcy Code, 2016.

The Ministry of Agriculture and Farmers Welfare, Department of Agriculture, 
Cooperation and Farmers Welfare has informed that the states have enacted 
their own Cooperative Societies Acts for incorporation, regulation and winding 
up of Cooperative societies within their territorial jurisdiction. With the 
objective of serving the interests of members in more than one state, the 
Parliament has enacted Multi-State Cooperative Societies Act, 2002 (MSCS 
Act). The Multi State Cooperative Societies are registered under the Multi State 
Cooperative Societies Act, 2002 and are functioning as autonomous 
Cooperative Organizations accountable to their members. These societies 
have to function as per the provisions of the Act and rules made there under 
and their approved bye-laws. Further, amendments in MSCS Act are taken up 
as per the requirement/ need of time.

In view of the above, there is no duality of regulation and supervision of the 
Cooperative sector.

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